

ANNEXURE - I

Form of Index

CP. 44/91 in

List of papers in ORIGINAL APPLICATION 553/90

Sl.No. of papers.	Date of paper or Date of filing	Description of papers
	28-11-91	<u>PART-I</u> Original Judgement
	10-6-91	Contempt Original application and Material papers
	22-10-91	Counter
		Reply counter
	10-6-91	<u>PART-II</u> Copy of R.A.
	22-10-91	Copies of material papers.
	28-11-91	Copy of counter
		Copy of Reply counter.
		Copy of Judgement.
	10-6-91	<u>PART-III</u> Vakalatnama
	17-7-91	Memo Notice.

Part-II and Part-III Destroyed.

John
18/5/94

CP. 19-9-91

Date	Office Note	Orders
		Post the C.P. on 19-9-91 for reporting the compliance of the court orders dt. 14-12-90, passed in O.A. 553/90.
19-9-91		<p style="text-align: center;">(JNM) M(J) (RBS) M(B)</p>
28-10-91		Admit. Issue notice to the Respondents for filing counter within 4 weeks.
23/10/91	Court Officer Abdul M RBS for add case	<p style="text-align: center;">(JNM) M(J) (RBS) M(A)</p> <p style="text-align: center;">H.R.B.S. H.T.C.S.R M(A) Bfo M(J)</p> <p style="text-align: center;">4-11-91</p> <p style="text-align: center;">On the report the applicant Court Officer 6-11-91</p> <p style="text-align: center;">H.R.B.S. Bfo H.T.C.S.R M(A) Bfo M(J)</p>

(3)

Central Administrative Tribunal
HYDERABAD BENCH

O.A. No./P.A. No. CP. 66/91 in O.A. no. 553/1990

N. S. Raju Applicant (S).
A. R. Rao, Addl. Secretary, Dept. of EPA, Bangalore Respondent (S).

Date	Office Note	Orders
		<p style="text-align: center;"><u>11-7-91</u></p> <p>Counsel for the contempt petitioner called absent. Shri Bhaskar Rao, Addl. CGSC is present. Issue notice before admission to the Respondents. Respondents to file counter within four weeks.</p> <p style="text-align: center;">B</p> <p style="text-align: center;">HJM/H 7(5)</p>
8-8-91		<p>Learned counsel for the petitioner is present. Shri Narsimha Rao, learned advocate, counsel for the respondent requested time upto 30-9-91 for implementing the order of the Tribunal passed in O.A. 553. Time upto 16-9-91 granted for implementing the orders of the Tribunal passed in O.A. 553.</p>

Notice
11/7/91

8/8/

(P.T.O.)

CP - 44/91

20

Date	Office Note	Orders
6-11-91	<u>Mr. Vade Raja Copal Reddy</u> <u>Mr. N. Venkateswaran, Addl Cm</u>	Heard on both sides Reserved for a day ago HESB May 2 HESB May 4 2
28-4-91	Same appearance	Appellate is dismissed no costs. Judgment made on separate sheet 2 HESB May 2 HESB May 4

(84)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDER

C.P. NO. 44 OF 1991

IN

O.A. NO. 553 OF 1990

Dated 8-08-1991

Between:

N. S. Raju S/o Sri N. Munuswamy,
aged about 50 years, Occupation: Scientist/Engineer 'SC' F&H Sect:
SHAR Centre, Department of Space, Govt. of India, Sriharikota, res:
of Sriharikota, Nellore District.

Applicant/petitioner

AND

1. Sri A. R. Rao,
Additional Secretary,
Govt. of India,
Department of Space,
Cauvery Bhavan,
Bangalore.
2. Sri M. S. Rajajee,
Controller,
Govt. of India,
Department of Space,
Indian Space Research Organisation, SHAR Centre,
Sriharikota, Nellore District.

Respondents.

For the Applicant: Mr. V. Rajagopala Reddy, ~~Advocate~~

For the Respondents: Mr. N. Bhaskar Rao, ~~Advocate~~

CORAM:
THE HON'BLE MR. J. NARASIMHA MURTHY, JUDICIAL MEMBER.
THE HON'BLE MR. R. BALASUBRAMANYAM, ADMINISTRATIVE MEMBER.

The Tribunal made the following order:-

Learned counsel for the contempt petitioner is present. Sri Naram Bhaskar Rao, learned standing counsel for the respondents requested time up to 30.09.1991 for implementing the order of this Tribunal passed in O.A. No. 553 of 1990. Time up to 16.09.1991 granted for implementing the orders of this Tribunal passed in O.A. NO. 553 of 1990. Post the C.P. on 19.09.1991 for reporting the compliance of the court orders dated: 14.12.1990 passed in O.A. NO. 553/90.

13/8/91
REGISTRAR

// True copy //

Copy to :-

1. Sri A. R. Rao,
Additional Secretary, Govt. of India, Deptt. of Space,
Cauvery Bhavan, Bangalore.
2. Sri M. S. Rajajee, Controller, Govt. of India, Deptt. of Space,
Indian Space Research Organisation, SHAR Centre, Sriharikota,
Nellore District.
3. Sri N. S. Raju, ~~S/o Sri N. Munuswamy, Scientist/Engineer SC' F&H Sect:
SHAR Centre, Deptt. of Space, Govt. of India, Sriharikota, Nellore~~
4. Mr. V. Rajagopala Reddy, ~~Advocate~~ Mr. K. Madhava Reddy, No. 1, Law Chambers, M. G. Road, Hyderabad.

COURT OFFICER.

~~posting to note~~
~~To be listed on~~
~~(9/9/91)~~

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR

V.C.

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. J. NARASIMHA MULTY: M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 8-08-1991

ORDER/ JUDGMENT

~~M.R.A./C.A.~~ No. 44/91

in

D.A. No. 553/90

T.A. No.

~~(W.P. No.)~~

Admitted and ~~Interim~~ directions
issued.

~~Allowed.~~

Post on 16-09-91

Disposed of with direction.

Dismissed.

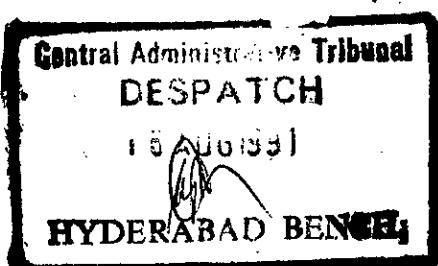
Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

*No response upto
16-09-91*



Pre-delivery judgement in CP 44/91 in OA 553/90,
prepared by Hon'ble Mr.T.Chandrasekhar Reddy,
Member (Jud1) for concurrence pl.

Hon'ble Mr.T.Chandrasekhar Reddy
Hon'ble Mr.R.Balasubramanian


Ch.Sreedevi
Steno Gr'D'

46
27/11/91
2-2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 553/90
T.A.-No.

1990

DATE OF DECISION 28.11.91.

N.S.Raju Petitioner /Applicant

Mr.V.Rajagopala Reddy Advocate for the Petitioner(s)

Versus

Sri A.R.Rao, ~~Secretary~~ Respondents/Respondents
Addl. Secretary, Govt. of India,
Dept. of Space, Cauvery Bhavan, Bangalore & another
Mr. N.Bhaskara Rao, Addl. CGSC Advocate for the Respondent(s) /
Respondents

CORAM :

The Hon'ble Mr. R.Balasubramanian : Member (Admn)

The Hon'ble Mr. T.Chandra Sekhar Reddy:Member (Judl)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

U
(HRBS)
M(A).

T.C.R
(HTCSR)
M(J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

C.P.No.44/91
in
O.A.No.553/90.

Date of the order 28.11.991.

Between

N.S.Raju .. Applicant/Applicant

And

1. Sri A.R.Rao,
Addl. Secretary,
Govt. of India,
Dept. of Space,
Cauvery Bhavan,
Bangalore.

2. Sri M.S.Rajajee,
Controller,
Govt. of India,
Dept. of Space,
Indian Space Research Orgn.,
SHAR Centre, Sriharikota,
Nellore District. .. Respondents/Respondents

Counsel for the Applicant/
Applicant : Mr. V.Rajagopala Reddy

Counsel for the Respondents/
Respondents : Mr. N.Bhaskara Rao, Addl. CGSC

CORAM:

THE HON'BLE Mr. R.Balasubramanian : Member(Admn)

THE HON'BLE Mr. T.Chandrasekhar Reddy : Member(Judl)

I Judgment as per THE HON'BLE Mr. T.Chandrasekhar Reddy,
Member(Judl) I.

This is a petition filed under sections 10, 11, and 12
of the Contempt of Courts Act, for not implementing the
direction of the Judgment dated 14.12.1990 passed in
O.A.No.553/90 on the file of this Tribunal.

2. The Original Application No.553/90 had been filed
by the petitioner herein to consider him for promotion
with effect from 1985 as Scientist/Engineer 'SC'. It may be
mentioned herein that the applicant is working as Scientist/

contd.....2

T. C. N. S.

18/2

Deputy Registrar(Judl.)

Copy to:-

1. Shri A.R.Rao, Additional Secretary, Govt. of India, Department of Space, Cauvery Bhavan, Bangalore.
2. Sri. M.S.Rajajee, Controller, Govt. of India, Department of Space, Indian Space Research Organisation, SHAR Centre, Sriharikota, Nellore District.
3. One copy to Shri. V.Raja Gopala Reddy, No.1 Gaw Chambers, High Court buildings, Hyd.
4. One copy to Shri. N.Bhaskar Addl.CGSC CAT Hyd.
5. One spare copy.

Rsm/-

10/10/91
J. Deo
2/11/91

Engineer at SHAR Centre Department of Space, Sriharikota, Nellore District. The following are the directions given by this Tribunal on 14.12.1990 to the respondents in judgement in the said OA 553/90.

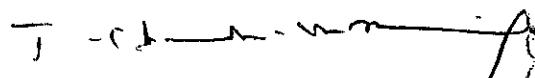
3. "To constitute a review D.P.C. and to consider the case of the applicant as on 1985 for promotion as Scientist/Engineer 'SD' with reference to his confidential report as of that date and the punishment imposed upon him in the disciplinary proceedings. In the event of the Review Committee not finding him fit, they will consider his case for successive years whenever a D.P.C. met and take in to consideration the subsequent confidential reports on the applicant and consider his selection for those successive years, the punishment may be imposed in the promoted post." As the said directions were not implemented the present petition is filed by the petitioner herein for taking action under the said contempt of courts act.

4. When the Contempt Petition came up for hearing it was brought to our notice that as against the judgement in the OA, S.L.P. had been filed before the Supreme Court and interim order had also been passed by the Supreme Court suspending the operation of judgement dated 14.12.1990 passed in the OA 553/90. As the matter is pending now in Supreme Court and in view of the said interim order, the present petition for taking action for contempt does not survive. Hence the petition is liable to be dismissed and is accordingly dismissed. But we make it clear that the applicant would be at liberty to move this Tribunal at appropriate time for the same prayer in this Contempt Petition, in accordance with law, if he is advised.

A

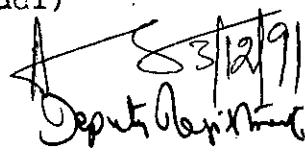

(R. BALASUBRAMANIAN)

Member (Admn)


(T. CHANDRASEKHAR REDDY)
Member (Jud1)

Dated: 28th November, 1991.

Sd.


83/2/91
Deputy Secretary

C.P. 44/91

4/2

3/2/91

O.A. 553/90

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANTAN :M(A)

AND

THE HON'BLE MR. T. Chandra Sekhar Reddy :M(J)

DATED: 28/11/1991

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in

O.A. No.

553/90

T.A. No.

(W.P. No.)

Admitted and Interim directions
Issued.

Allowd.

Disposed of with directions

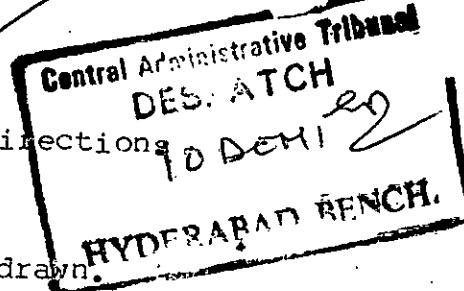
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

Order as to costs.



pvm

J.R.
3/12/91

ANNEXURE - I

Form of Index

List of papers in ORIGINAL APPLICATION 553/90

Sl.No. of papers.	Date of paper or Date of filing	Description of papers
		<u>PART-I</u>
	16-12-90	Original Judgement
	9-7-90	Original application and Material papers
	31-10-90 12-11-90	Counter
		<u>Reply counter</u>
		<u>PART-II</u>
	9-7-90	Copy of O.A.
	"	Copies of material papers.
	12-11-90	Copy of counter
		<u>Copy of Reply counter.</u>
	Not available	Copy of Judgement.
		<u>PART-III</u>
	9-7-90	Vakalatnama
	16-8-90	Memo
	23-7-90	Notice.

Part-II and Part-III Destroyed

Deb
18/5/94

Central Administrative Tribunal
HYDERABAD BENCH

O.A. No. / ~~.....~~

5531 1990.

M. S. Roju

Applicant (S).

Versus

The Addl. Secretary, Dept. of Spau, Respondent (S).

Bangalore & another

DATE	OFFICE NOTE	ORDERS
16-7-90	Notice issued to the Respondent 1/182 Post m 10-8-90	<p>13-7-1990</p> <p>Admit: The only point that appears to require adjudication is, whether the decision of the Respondents not constituting a Review DPC after imposition of the penalty is proper. The applicant's contention is that the mere imposition of the penalty has been taken as a bar for his promotion without a DPC considering his case in the light of the penalty imposed. The Respondents to file counter within four weeks. Post after four weeks.</p> <p style="text-align: right;">(Signature)</p> <p>HOSR (P.T.O.)</p>

MR
16/7.

VC

Paul Head
H. B. N.
ADS R

OA 553/90

(1)

DATE	OFFICE NOTE	ORDERS
18/11/90	memo filed by E. Nadan Mohan Rao Addl. C. C. S. C.	21-11-90 MA 762/90 in OA 553/90 MA 762/90 allowed. Post the OA for hearing day after tomorrow i.e. on 23-11-90 before the Bench at 2.15 pm. <i>BNT</i> (BNJ) VC
11/11/90	Counter Affidavit filed by Mr. E. Nadan Mohan Rao - Addl. C. C. S. C. on 12/11/90.	23/11/90 <u>Off. No. 553/90</u> Heard in part - Post on 7/12/90 for further arguments. <i>BNT</i> <i>BNS</i> <i>AVC</i> <i>D</i> <i>D82</i> <i>TMG</i> ,
7/12/90	Mr. V. A. de Rosa C. S. C. Reddy Mr. E. Nadan Mohan Rao Addl. C. C. S. C.	 <u>Off. No. 553/90</u> Post on 10.12.1990 as agreed by both the Counsel. <i>BNT</i> <i>BNR</i> <i>AVC</i> <i>D</i> <i>D82</i> <i>TMG</i>
14/12/90	V. Rajagopal Reddy et al E. Nadan Mohan Rao. Q.A. 553/90.	 Heard Both Sides. Application is disposed of Vide Order issued separately. <i>BNT</i> <i>BNR</i> <i>D</i> <i>D82</i>

O.A.No. 553 of 1990

(Open Court) *76*
Dt. of Decision: 14-12-
1990

Coram: H.V.C. & H.D.S.R.

The Open Court order as dictated by H.D.S.R.
in the above O.A. is transcribed and put up herewith
for kind perusal and approval.

H.D.S.R.

H.V.C.

*Given back to H.V.C.
Hon'ble W.C.*

frnd

*AS
(H.S.R.)*

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 553 of 1990

Date of Decision : 14-12-1990

~~XXXXXX~~

N.S. Raju

Petitioner.

Shri Vaada Rajagopala Reddy

Advocate for the
petitioner (s)

Versus

Union of India & another

Respondent.

Shri E. Madan Mohan Rao, Addl. CGSC.

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HON'BLE MR. D.SURYA RAO, MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? NO
2. To be referred to the Reporter or not ? NO
3. Whether their Lordships wish to see the fair copy of the Judgment ? NO
4. Whether it needs to be circulated to other Benches of the Tribunal ? NO
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

BNJ
(B.N.J.)

DSR
(D.S.R.)

78

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD
BENCH : AT HYDERABAD

O.A.No. 553 of 1990

Dt. of Decision: 14-12-1990

Between:-

N.S.Raju .. Applicant
and

1. Government of India, represented by its Additional Secretary, Department of Space, Cauvery Bhavan, Bangalore.
2. Controller, Government of India, Department of Space, Indian Space Research Organisation, SHAR Centre, Sriharikota, Nellore District.

.. Respondents

Appearance:

For the Applicant : Shri Vaada Rajagopala Reddy, Advocate.

For the Respondents : Shri E.Madan Mohan Rao, Addl. Central Govt. Standing Counsel.

CORAM:

THE HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

THE HONOURABLE SHRI D.SURYA RAO, MEMBER(JUDICIAL).

(JUDGEMENT OF THE BENCH DELIVERED BY HONOURABLE MEMBER(J))
SHRI D.SURYA RAO

1. The applicant herein is a Scientist/Engineer 'SC' in F&H Section of SHAR Centre, Sriharikota, Department of Space, Government of India. His grievance is that he has not been duly considered for promotion w.e.f. the year 1985

.../...



for promotion as Scientist/Engineer S.D..

2. The applicant's case is that on 10-1-1984 a charge memo was issued to him alleging ~~MM~~ failure of duties in ~~check~~ing and supervision of some works entrusted to some contractors and underestimation of materials, etc., ~~that a~~ ^{was a} and an enquiry was conducted and on 3-1-1986 the Enquiry Officer submitted his report. On 25-10-1988 the disciplinary authority passed final orders stopping 2 increments for 2 years with a stipulation that the applicant would be put back to the level he occupied prior to the punishment. During the pendency of this enquiry, the D.P.C. was convened in the year 1985 and the applicant was among those considered for promotion to the post of Scientist/Engineer S.D. His case is that he was found fit and recommended for promotion. His case was, however, placed in a sealed cover due to pendency of the disciplinary proceedings. After the completion of the departmental enquiry and order of punishment having been imposed upon him on 25-10-1988, the applicant submitted a representation on 24-11-1989 to open the sealed cover and give him promotion as Scientist/Engineer S.D. w.e.f. 1985. This was followed by a reminder on 22-5-1990. The department in O.M. dated 7-6-1990 informed the applicant that when any penalty is imposed on the Government servant as a result of disciplinary proceedings, the findings of the sealed cover cannot be acted upon. Consequently his representation dated 22-5-1990 was not forwarded to the Additional Secretary, Department of Science. This is the order sought to be challenged in this O.A. stating that it is contrary to the Full Bench decision of ~~this~~ Tribunal in ~~K.Ch.~~ Venkat Reddy & others vs. Union of India & others (1987 (1) ATR 547). ^{The applicant contends} ~~He~~ states that this decision was also followed by the Madras Bench of the Tribunal in

: 3 :

Rajappa Kaimal's case (O.A.269 of 1987 dated 26-2-1988). The applicant has, therefore, filed the present application praying ~~that to~~ call for records relating to the order dated 7-6-1990 passed by the Administrative Officer-II, Establishment, on behalf of the 2nd respondent, in his proceedings No.SCF:PGA:ESTT-I:Q:10898-6, set aside the same and direct the respondents to consider the claim of the applicant for promotion by the Review Departmental Promotion Committee as on the original date viz., 1985 in the light of the result of the "Sealed Cover" and the penalty imposed on 25-10-1988.

3. On behalf of the respondents a counter has been filed stating that the applicant became eligible for promotion to the next higher post of Scientist/Engineer-SD as on 1-7-1983, that his case was taken up by a Review DPC, ^{but P} and he was interviewed by the DPC on 21.6.1983, that since the disciplinary proceedings were pending against him, his case was kept in a sealed cover in terms of Government of India, Ministry of Home Affairs, OM No.22011/1/79/Estt. (A), dated 30-1-1982, that his case was thereafter considered for promotion as on 1-7-1984, 1-7-1985 and 1-7-1986 as usual. It is further contended that in terms of the Government of India, Department of Personnel and Training O.M.No.22011/2/86-Estt. (A), dated 12-1-1988 if a penalty is imposed upon a Government servant as a result of disciplinary proceedings, the findings of the sealed cover shall not be acted upon and his case for promotion may be considered by the next DPC which meets in the normal course after conclusion of the disciplinary proceedings having regard to the penalty imposed on him. It is also stated that the applicant's

.../...

4 :
case was, after the conclusion of the disciplinary proceedings, referred to the DPC held on 22-11-1988 and that the DPC found him fit for promotion to the higher grade of Scientist/Engineer-SD w.e.f. 1-7-1989. It is further stated that since the penalty of withholding the increments was subsisting, the applicant's promotion had to be ... - - - - - of Government of India decision No.30 below Rule 11 of CCS (CCA) Rules ... the completion of period of penalty. The currency of penalty imposed on the applicant is upto 30-9-1991 and therefore the promotion recommended by the DPC in respect of the applicant will be given effect from 1-10-1991. It is contended that the various cases quoted by the applicant have no relevance to this case and that his case has been duly considered in an equitable manner in accordance with the rules. For these reasons it is contended that there are no merits in the application and the same may be dismissed.

4. We have heard Shri Vaada Rajagopala Reddy, learned Counsel for the Applicant, and Shri E.Madan Mohan Rao, learned Additional Central Government Standing Counsel, on behalf of the respondents.

5. Shri E.Madan Mohan Rao has produced the relevant records pertaining to the D.P.C. held on 1-1-1989. The minutes of the Review Committee produced before us do not show that during the currency of the penalty sealed cover procedure was followed and the applicant's case for promotion w.e.f. the year 1985 was reviewed in terms of the earlier Review Committee proceedings and the punishment order dated 25-10-1988 imposed upon the applicant.

.../...

6. The sealed cover procedure has been considered by the Full Bench of this Tribunal in K.Ch.Venkat Reddy & Others vs. Union of India & others (1987 (1) ATR 547) wherein it was held as follows:-

"(7) in cases where a penalty is imposed on the official after the conclusion of the enquiry, his claim for promotion should be considered by a review DPC as on the original date in the light of the results of the sealed cover as also the penalty imposed and his claim for promotion cannot be postponed for consideration to a subsequent date.

✓ In the light of the above, we direct the respondents to constitute a Review D.P.C. and to consider the case of the applicant as ^{on} 1985 for promotion as Scientist/Engineer S.D. with reference to his confidential report as of that date and the punishment imposed upon him in the disciplinary proceedings. In the event of the Review Committee not finding him fit, they will consider his case for successive years whenever a D.P.C. met and take into confidential consideration the subsequent/reports on the applicant and consider his selection for those successive years. In the event of the applicant being found fit for promotion in ^{any} any of the successive years, the punishment ~~shall~~ be imposed in the promoted post. With this direction, the application is disposed of. There is no order as to costs.

✓

(Dictated in the Open Court)

B.N.Jayash
(B.N.JAYASIMHA)
VICE-CHAIRMAN

D.Surya Rao
(D.SURYA RAO)
MEMBER (JUDICIAL)

Date: 14-12-1990

Deputy Registrar (Judl)

To

1. The Additional Secretary, Government of India,
Department of Space, Cauvery Bhavan, Bangalore.
2. The Controller, Govt. of India,
Department of Space, Indian Space Research
Organisation, SHAR Centre, Sriharikota, Nellore Dist.
3. One copy to Mr. Vaada Rajagopala Reddy, Advocate
Bo.1 Law Chambers, High Court of A.P.Hyd.
4. One copy to Mr. E. Madanmohan Rao, Addl. CGSC.CAT.Hyd.
5. One copy spare.

pvm

Rec'd
(-111)

Rec'd
6

CHECKED BY
TYPED BY

APPROVED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B. N. JAYASIMHA : V.C.
AND

THE HON'BLE MR. D. SURYA RAO : M(J)

AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: 24-9 14/12/90

ORDER / JUDGEMENT:

M.A. / R.A. / C.A. No.

in

T.A. No.

W.P. No.

O.A. No. 553/90

Admitted and Central Administrative Tribunal
DISPATCH

Allowed.

18/12/1991

Dismissed for default.

HYDERABAD BENCH.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.